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Bharatpur

Mahabalipuram

Madurai

Tanjore

Tiruchirapalli

Rameshwaram

Kanya Kumari

Ootacamund

Kodaikanal

Himalavan pilgrim routes

Written Answers

Kushinagar

Agra

Varanasi

Corbett Park

Nainital

Allahabad

Hardwar

Malda

Shantiniketan

Darjeeling

Jaldapara

Calcutta, etc.

## Prices of Tobacco

\*204. SHRI SURENDRA MOHAN: Minister of COMMERCE, Will the CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

- (a) the comparative prices of tobacco during the last three years and in 1977-78; and
- (b) the reasons for the fluctuation in prices, particularly in 1977-78?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI ARIF BEG): (a) statement indicating comparative prices of tobacco during the last three years is laid on the Table of the House, [See Appendix CVI, Annexure No. 471.

(b) Surplus production and indications of weaker export demand were the main reasons for depression in prices during 1978. An additional factor in the case of Flue Cured Virgina tobacco was lower out-turn of bright grades.

## Arrears of Income-tax against persons in the Film Industry

\*205. SHRI S. Α. KHAJA MOHIDEEN: Will the Minister of FINANCE be pleased to state:

- (a) the names of the film actors, actresses, producers and distributors against whom there are arrears of income-tax and what is the amount due from each of them till date; and
- (b) what steps Government taken to realise these arrears?

THE MINISTER  $_{
m OF}$ STATE IN MINISTRY OF FINANCE ZULFIQUARULLAH): (SHRI (a) Complete information asked for the Question is not readily available and its collection in respect of all film actors, actresses, producers, and distributors will take considerable time and labour. However, according to information presently able about actors and actresses, there were 99 actors and actresses from eash of whom income-tax demand exceeding Rs. 10,000 in each were outstanding on 28-2-78. gross amount of income-tax involved in these cases was Rs. 2.26 crores, the corresponding 'net arrear' being Rs. 1.63 crores. A statement showing the amount due from each of them is given in the statement. [See Appendix CVI, Annexure No. 481.

Information in respect of producers and distributors from whom incometax arrears exceeding Rs. 10,000 are due will be collected and laid on the Table of the House as soon as possi-

- (b) Depending on the facts circumstances of each case, steps are being taken in accordance with law for the recovery of these taxes. These steps include—
- (i) levy of interest for delayed payment of tax: